



2026:AHC:15295

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 615 of 2026

Rakshpal Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition is to direct the respondent no.2-Commissioner, Agra Division, Agra to decide Appeal No.2077 of 2025 (Computer Case No.202501000002077) expeditiously.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2025.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly in accordance with law without granting

any unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is disposed of.

January 21, 2026

Pramod Tripathi

(Prakash Padia,J.)